GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION NO. 1826

TO BE ANSWERED ON 17.03.2022

APPOINTMENT OF NODAL OFFICER FOR DIGITAL CONTENT.

1826. SHRI DEREK O'BRIEN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the parameters under which content would be deemed unlawful, with reference to the new rules whereby one "nodal officer" will be nominated by Government departments and Ministries to flag unlawful digital content;

(b) whether "blocking" requests sent by nodal officers would be reverified before the content is blocked; and

(c) if so, the details of the process that would be used to verify blocking requests and, if not, the reasons therefor?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

a): Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021(IT Rules, 2021) notified on 25th February, 2021 under Information Technology Act, 2000, provides for issuance of directions by Government for blocking of content of publishers of news and current affairs on digital media and publishers of online curated content (OTT Platforms) which is covered under Section 69A of the Information Technology Act, 2000.

(b) to (c): Decisions for issuance of directions are taken in accordance with the procedure laid down under rules 15 and 16 of the IT Rules, 2021.

* * * * * * *